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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE *18th DECEMBER, 1978.

CORRIGENDUM
NOTIFICATION
INCOME TAX

No. 2613 (F.NO. 197/26/78-IT(AI)): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby amends its Notification No. 2534 (F.NO. 197/26/78-IT(AI)) dated 4.9.78 as follows:-

FOR DATED THE 4TH SEPTEMBER, 1978.

READ DATED THE 4TH OCTOBER, 1978.

Sd/-
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

TO

The Manager,
Government of India Press,
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(Near Rajouri Garden), New Delhi.

Copy to:-

1. Secretary Treasurer, Sri Parthasarathy Perumal Temple, Parthampalli, Sirkali Tk., Tamil Nadu.
2. The Commissioner of Income-tax, Bombay (Central-I), Bombay with reference to his letter No. C/J(3)/78-79 dated 25th Nov., 1978.
3. The Commissioner of Income-tax, Tamil Nadu-III, Madras, with reference to Board's Notification No. 2534 (F.NO. 197/26/78-IT(AI)) dated 4.9.78, and his letter No. 1128/III/15/77 dated 18.4.78.
4. All Commissioners of Income-tax.
5. Directors of Inspection (IT)/(RAS)/(T&E)/(Inv.), New Delhi.
6. Director of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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UNDER SECRETARY TO THE GOVERNMENT OF INDIA

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NO. CC/IT(AI)/2510/815/RSP/78.

* SHASTRI *